

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 394 of 2020

Md. Imtiyaz @ Mulla @ Mulla Imtiyaz .... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Sanjay Kumar Pandey, Advocate

For the State : Mr. Rakesh Kr. Sinha, APP

Order No. 04

Dated 08<sup>th</sup> July, 2020

Heard learned counsel for the respective parties.

Defects, as pointed out by the office, are ignored.

This application has been filed for restoration of B.A. No. 9045 of 2019, which was dismissed for non-compliance of the order dated 25.11.2019.

Having been satisfied with the reasons assigned in the instant application, this application is allowed and B.A. No. 9045 of 2019 is restored to its original file.

(Rongon Mukhopadhyay, J)

MK